

No. H-11019/2/2010-Leg. II
Government of India
Ministry of Law and Justice
Legislative Department
.....

New Delhi, the 15th December, 2010.

OFFICE ORDER

In the Legislative Department's Office Order of even number dated the 1st October, 2010 relating to constitution of the Core Committee on Electoral Reforms, the following modifications shall be made, namely:-

In the said Order, -

(a) after serial number (viii) relating to the names of the Members of the Core Committee, the following serial numbers and names of Members shall be inserted, namely: -

(viiiia) Shri S.K. Mendiratta, Legal Counsel, Election Commission of India

(viiiib) Shri K.F. Wilfred, Secretary, Election Commission of India

(b) after paragraph 2, the following paragraphs shall be inserted, namely: -

“3. The Core Committee would co-ordinate the holding of the Regional and National Level Conferences.

4. The Report on the Electoral Reforms shall be prepared by the Central Government.”.




(N.K. Nampoothiry)

Additional Secretary to the Government of India

Copy to

1. PS to Hon'ble MLJ
2. PS to Secretary, Legislative Department
3. PS to JS & LC (Dr. Sanjay Singh)
4. The Chairman and all other Members of the Core Committee
5. NIC Cell.- It is requested that a copy of this Order may be uploaded on the Law Ministry's Website and put at the appropriate place.



एन.के. नम्पूथीरि
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